## IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-149(PB)/2018

IN THE MATTER OF:

Bajaj Rubber Company Pvt. Ltd.

...... Applicant/Petitioner

Vs

Calco Poly Compounds Pvt. Ltd.

.....Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 12.02.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR HON'BLE PRESIDENT

S. K. MOHAPATRA HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner/Applicant

For the Respondent

Mr. Shailendra Kumar, Advocate

## **ORDER**

Notice to show cause to the respondent returnable on 21.02.2018 be issued as to why the petition be not admitted triggering the insolvency process.

Permission granted to send the notices through email as well, on the address as given in the master data of the respondent company.

Process dasti.

List for further consideration on 21.02.2018.

:

(M. M. KUMAR)
PRESIDENT

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)